THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Let him introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 2004 (AMENDMENT TO PREAMBLE)

SHRI ANAND SHARMA (Himachal Pradesh): Sir, I have given a notice to oppose the introduction of this Bill.

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Sir, I have your notice before me. ...*(Interrutpions)*

SHRI ANAND SHARMA: Sir, I have given a notice objecting to the introduction of this Bill which seeks to amend the Preamble of the Constitutions. *(Interrutpions)*

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Hon. Anand *Sharma Let the motion be moved. (Interrutpions)*

SHRI ANAND SHARMA: It cannot be. I am objecting to the introduction of the Bill.

महोदय, मुझे अनुमति दीजिए कि मैं संविधान में...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Unless the motion is moved, how would you know what the motion is. Let the motion be moved first, only then you can oppose it. ...*(Interruptions)*

SHRI S.S. AHLUWALIA (Jharkhand): I don't know why they are in such a hurry. ...*(Interruptions)*

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Shri Vidya Nivas Misra to move the motion.

श्री विद्या निवास मिश्र (नाम निर्देशित) : मैं प्रस्ताव करता हूं कि: "भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।"

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): The question is...

SHRI JIBON ROY (West Bengal): No, no. *(Interruptions)*

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Okay, Shri Anand Sharma.

SHRI ANAND SHARMA: Mr. Vice-Chairman, Sir, I have given a notice to oppose the introduction of this Private Member's Bill which seeks to amend the Preamble of the Constitution of India and also the deletion of the word 'secular'. The Preamble of a Constitution is reflective of the spirit of the Constitution itself. It embodies what the Constitution seeks to convey, what the Constitution seeks to ensure and to guarantee the citizens. India is a multi-lingual, multi-religious society. The Preamble and the inclusion of the word 'secular' represent the composite culture of

this country. Centuries old, which has been respected by our forbearers and taken note of even when the Constitution was being framed. The assertion of this Bill, I am afraid, is not correct which argues that is contradicts articles 25 to 30 of the Constitution. India, being a secular Republic does not mean irreligious society. It is the character of the State of the Constitution. Articles 25 to 30 guarantee the freedom to religion of our educational institutions or the minority institutions, but to argue that these articals conflict with the word 'secular' in the Preamble of the Constitution is farfetched and incorrect. Secularism is the basic feature of the Constitution, and there cannot be any Bill introduced in this House or for that matter in any House of the Indian Parliament which seeks to amend or change the Preamble itself. Therefore, I oppose the introduction of this Bill.

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Shri V. Narayanasamy. (*Interruptions*) I will allow you to have your say. Let Mr. Narayanasamy have his say first. He has given a notice.

Mr. Jibon Roy, after Mr. Narayanasamy, your name is here. Mr. Ahluwalia's name is also here. (*Interruptions*)

SHRI JIBON ROY: Sir, the issue is very serious. It should be put to vote. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): I think you have to give... Please sit down. Let Mr. Narayanasamy have his say first. (*Interruptions*) Mr. Jibon Roy, your name is also here. Sarlaji, please sit down. Let Mr. Narayanasamy have his say first. (*Interruptions*) Let Mr. Narayanasamy have his say. (*Interruptions*) I am on my legs, please sit down (*Interruptions*) Mr. Jibon Roy, please sit down. Sarlaji, have your seat. (*Interruptions*) Jibon Roy, Mr. Jibon Roy please have your seat; Mr. Narayanasamy is speaking.

कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री सुरेश पचौरी): उपसभाध्यक्ष महोदय, यह जो सदन है हमेशा रूल और परम्परा से चला करता है। मैं आपका ध्यान Rule of Procedure and Conduct of Business in the Council of States के रूल-67 की तरफ आकर्षित करना चाहता हूं, जिसमें इस बात का प्रावधान रखा गया है कि इंटरोडक्शन के बाद सदन की राय ली जाती है और फिर उस पर बहस की आवश्यकता नहीं होती है। इसी प्रकार के प्रीसिडेंस पहले भी रहे हैं, जब कांस्टीट्यूशन टेंथ अमेंडमेंट बिल-1956 में बात आई थी तो वह निगेटिव हुआ था। इसी प्रकार जो दो बिल थे सेलेरी एंड एलाउंसेज आफ मेंबर्स के 1968 में उसमें वोटिंग एकदम की गई

थी और कांस्टीटयूशन अमेंडमेंट बिल, 1993 में जो आर्टिकिल-30 को ओमिट करने के बारे में लाया गया था, उस समय वोटिंग हुई थी। मैं आपसे अनुरोध करना चाहता हूं कि माननीय सदस्य ने इंटरोडक्शन की बात रखी है, अन्य सदस्यों ने अपनी आपत्ति जाहिर की है, मैं आपसे प्रार्थना करूंगा कि इसमें आप सदन की राय ले लें और इस पर बहस की आवश्यकता नहीं है।

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): No speech, Sir.(*Interruptions*)... Mr. Ahluwalia now. (*Interruptions*)

SHRI JIBON ROY: No, Sir, no. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): He can have, how can you say no? How do you know what he would say? (*Interruptions*) Mr. Ahluwalia, please be brief. (*Interruptions*) Mr. Anand Sharma had his say. Now Mr. Ahluwalia, please.

श्री एस॰ एस॰ अहलुवालिया: उपसभाध्यक्ष महोदय, विद्या निवास मिश्रा जी ने...... (व्यवधान)

SHRI JIBON ROY: Sir, I am on a point-of-order. (*Interruptions*) My point-of-order is: can anybody bring in an amendment to the Constitution stating that India doesn't need a Constitution at all? It is unconstitutional. We can't discuss it. Number one. In the Preamble ...(*Interruptions*) ... You can't challenge the Constitution. In the Preamble of the Constitution the three words are mentioned—secularism. democratic republic and social. The entire Constitution flows out of it. The entire Constitution flows from these three words.

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Mr. Jibon Roy, I have heard your point-of-order The order is, this has already been permitted by the Chair. So he must have his say. After that, it is the sense of the House. I am going to take the sense of the House. It has been permitted. I have to take the sense of the House. Let Mr. Ahluwalia have his say. Then, we will take the sense of the House ...(*Interruptions*)

SHRI V. NARAYANASAMY (Pondicherry): Sir, I am on a point-of-order. Mr. Suresh Pachouri could not elaborate this point. Kindly go through Rule 67: "If a motion for leave to introduce a Bill is opposed, the Chairman, after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question:" for voting.

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): I appreciate it. But the Mover has not given his explanatory statement. It says here...(*Interruptions*)... Rule 67 makes it very clear: "If a motion for leave to introduce a Bill is opposed" like you are doing now, "the Chairman, after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes..." (*Interruptions*) You have opposed it. You have had your say. ...(*Interruptions*)... But, the Member, it he so desires, can make a brief statement. ...(*Interruptions*)... Let him make his statement. ...(*Interruptions*)...

SHRI S.S. AHLUWALIA: Sir, you have identified me. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): But before that, I have identified Shri Ahluwalia.

श्री एस॰ एस॰ अहलुवालिया: उपसभाध्यक्ष महोदय, ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Please be brief. ...(*Interruptions*)... Mr. Ahluwalia, please be fast also. (*Interruptions*)...

SHRI S.S. AHLUWALIA: I will be brief. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Let him have his two minutes' say. ...(*Interruptions*)... Please give him an opportunity to have his say.

श्री सुरेश पचौरी: सर, आपने आलरेडी वोटिंग के लिए कह दिया है। ...(व्यवधान)...

SHRI DIPANKAR MUKHERJEE (West Bengal): He is not the mover. ...(*Interruptions*)...

SHRI JIBON ROY: He is not the mover. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): I think Rule 67 is very clear and I think it is quite in order. The only thing that I can at this stage do is to permit the move. ...(*Interruptions*)... If he has a very short explanation ...(*Interruptions*)... After that, I am afraid I have to put his motion to vote. ...(*Interruptions*)... Mr. Misra, do you have anything to say on this? ...(*Interruptions*)... Mr. Misra, are you making your statement? ...(*Interruptions*)... I am putting his Bill to vote. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... Nothing will go on record. ...(*Interruptions*)... Mr. Misra, if you want to make a statement at this stage, you have two minutes' time ...(*Interruptions*)... Not more than two minutes.

...(*Interruptions*)... If you do not want to speak, then I will have to put it to vote ...(*Interruptions*)... I have to give him an opportunity.

श्री विद्या निवास मिश्र: उपसभाध्यक्ष, महोदय, मुझे निवेदन करने का मौका दीजिए। ...(व्यवधान)...

उपसभाध्यक्ष (श्री दिनेश त्रिवेदी): आपको दो मिनट का मौका दिया जा रहा है आप कृपया करके जितने संक्षेप में बोल सकें, बोलिए। ...(व्यवधान)...

श्री विद्या निवास मिश्र: उपसभाध्यक्ष महोदय, मैने अनुमति मांगी है। आप अनुमति देंगे, सदन देगा, तो हम प्रस्तुत करेंगे, अगर नहीं देगा, नही प्रस्तुत करेंगे। लेकिन अनुमति मांगी है। ...(व्यवधान)... इससे पहले भी यह चर्चा में आ चुका ...(व्यवधान)... सेक्युलर शब्द का प्रयोग हो चुका है, दूसरे शब्दों में हो चुका है, प्रिएम्बल में "स्टेट" के साथ "सेक्युलर" शब्द नहीं होना चाहिए, यह मेरा कहना था और इसीलिए मैं तर्क देता, लेकिन अनुमति होगी तो दूंगा, अनुमति नहीं होगी तो नहीं दूंगा। लेकिन यह चर्चा में आ चुका है कि इसकी पुनर्व्याख्या हो, पुनर्व्याख्या हो, पुनर्व्याख्या आज तक नहीं हुई । सेक्युलर का अर्थ तो होता है रिलीजियसली और डिक्शनरी में, आक्सफोर्ड की डिक्शनरी देखिए ...(व्यवधान)...

श्री राजू परमार (गुजरात): सर, दो मिनट का समय हो गया। ...(व्यवधान)...

श्री विद्या निवास मिश्र: हमारा स्टेट रिलीजियस नहीं है। भारतवर्ष रिलीजन का विरोधी नहीं है, भारतवर्ष सभी धर्मों में समभाव रखता है। इस प्रकार का स्टेट है। ...(व्यवधान)... और वही राय उचित भी है लेकिन "सेक्युलर" शब्द का भ्रम होता है वह भ्रम नहीं होना चाहिए। स्टेट शब्द के साथ सेक्युलर शब्द का प्रयोग नहीं होना चाहिए। ...(व्यवधान)...

श्री एस॰ एस॰ अहलुवालिया: इसे लोक सभा ने पारित किया है राज्य सभा ने पारित किया है। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Now the question is:

That leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was negatived.

श्री एस॰एस॰ अहलुवालिया: सेक्युलरिज्म की परिभाषा ...(व्यवधान)..

श्री सुरेश पचौरी : यह सुप्रीम कोर्ट का जजमेंट पढ़ लो। ..(व्यवधान)..

श्री रुद्र नारायण पणि (उड़ीसा): 76 से पहले तो नहीं था। ...(व्यवधान)..

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Hon. Members, we will take now up Bills for consideration. The time allotted is two hours.

THE PROPERTY RIGHTS OF WOMEN AND GIRLS BILL, 2002

श्रीमती कुमकुम राय (बिहार) महोदय, मैं प्रस्ताव करती हूं कि महिलाओं और बालिकाओं को उनके पैतृक ससुराल में भी उनके संपत्ति अधिकारों की रक्षा करने और तत्संसक्त और आनुषंगिक मामलों का उपबंध करने वाले विधेयक पर विचार किया जाए।

उपसभाध्यक्ष महोदय, गैर सरकारी विधेयक के रूप में महिलाओं के सम्पत्ति में अधिकार के लिए संविधान में संशोधन करने के लिए मैंने यह विधेयक लाने का काम किया है। महोदय, किसी भी देश के सामाजिक इतिहास की दृष्टि से यह अत्यंत महत्वपूर्ण तथ्य होता है कि उस समाज अथवा समुदाय का स्त्री के प्रति क्या दृष्टिकोण रहा है। भारतीय समाज में स्त्री का सम्मान और प्राचीन काल से आदर्शात्मक और मर्यादायुक्त रहा है। भारतीय चिंतन में स्त्री के बिना अकेला पुरुष अपूर्ण माना गया है। नारी के साम्पत्तिक अधिकारों के विश्लेषण के दृष्टिकोण से नारी की सामाजिक स्थितियां स्थूल रूप से तीन रूपों में देखी जा सकती हैं। जैसे विवाह के पूर्व कन्या के रूप में, विवाह के पश्चात पत्नी के रूप में और पति की मृत्यु के बाद उसकी विधवा के रूप में या वृद्धावस्था में वृद्धा के रूप में। वैदिक युग में पैतृक सम्पत्ति में सामान्यतया पुत्री को कोई अधिकार नहीं था क्योंकि पुत्र सत्तात्मक समाज था और पिंड दान देने का अधिकार पुत्रों को हुआ करता था। पत्नी के रूप में अर्धांगिनी का इसे विशेषण तो मिला। ऋग्वेद के अनुसार स्त्री ही गृह होती है। वेदों में दम्पत्ति का प्राय: द्विवचन में प्रयोग हुआ करता था जिसमें यह निष्कर्ष निरुपित किया गया कि पत्नी पति की जीवनसंगिनी होने के साथ ही गृह की स्वामिनी समझी जाती थी। पति की मृत्यु के पश्चात विधवा के रूप में भी नारी समादित रही। महाभारत काल में पांडु पत्नी के रूप में कुन्ती जैसी अनेक महिलाओं के उदाहरण हैं, जिनका वृद्धावस्था तक समाज में, परिवार में बहुत ही मर्यादापूर्वक और सम्मानजनक स्थान रहा। लेकिन परवर्ती काल में समाज में कई कुरीतियां, कई कुप्रथाएं, कई कुपरंपराएं धीरे-धीरे प्रविष्ट हुईं और इसके अनके कारण हैं। इनका कुप्रभाव नारी पर पड़ा जिसके फलस्वरूप समाज में नारी की बीच पर्दा प्रथा, अशिक्षा, बाल विवाह, सती प्रथा दहेज प्रथा आदि अनेक ऐसी कुरीतियां घुसती चली गयीं जिनके कारण नारी का सम्मान घटता चला गया, नारी पर बंधन लगते चले गए। पिछली शताब्दी में ही हमने पुनर्जागरण काल में देखा कि राजा राममोहन राय जैसे समाज सुधारकों के अथक प्रयास से सती प्रथा जैसी कुप्रथा पर प्रतिबंध लगाया जा सका और बीच बीच में भी ऐसी कुप्रथाओं से जड़मुक्त करने के लिए कई कोशिशें हुई और कानून के माध्यम से ऐसी कुप्रथाओं पर प्रतिबंध लगा। लेकिन दहेज प्रथा कानून बनने के बाद आज भी हमारे समाज में और भी उग्र रूप में अस्तित्व में है, बल्कि और भी बलवती होती चली जा रही है।